

रिश्तों का सारांश, सितम्बर, 1965 में स्वास्थ्य मंत्री ने सभा की मेज पर रखा था। इन सिफारिशों को क्रियान्वित करने की जिम्मेदारी राज्य सरकारों पर है।

M/s. STRETCHLON (P) LTD.

\*679. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that Stretchlon (P) Ltd. is a firm with some relation with M/s. Aminchand Pyarelal Group of firms;

(b) whether Government's attention has been drawn to the notes attached to forming part of the Balance Sheet as on the 12th November, 1966 in which attention has been drawn to several irregularities, violation of various laws;

(c) whether Government are aware that these notes have since been suppressed; and

(d) if so, the action taken against this firm owned by relations of M/s. Aminchand Pyarelal ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) The relationship between the two concerns is being investigated.

(b) Yes, Sir.

(c) Investigations are in progress in the matter by the Registrar of Companies and the Income-tax Department.

(d) The question of taking any action will arise on completion of the investigations.

#### जीवन बीमा निगम का पुनर्गठन

680. डा० सूर्य प्रकाश पुरी :

श्री रामावतार शर्मा :

श्री शिव कुमार शास्त्री :

श्री रामगोपाल शालवाले :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने जीवन बीमा निगम के पुनर्गठन के प्रश्न पर विचार कर लिया है; और

(ख) यदि हां, तो इस बारे में क्या निर्णय किया गया है ?

वित्त मंत्रालय में उप मंत्री (श्री जगन्नाथ पहाड़िया) : (क) तथा (ख) मामले पर विचार किया जा रहा है।

#### AID FROM DEVELOPING COUNTRIES

\*681. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether while inaugurating the 5th Annual Congress of Cotton and Textile Industries in New Delhi recently he called upon the developing countries to fulfil the U.N. recommendation to give 1 per cent of their gross national product for the development of the developing nations as aid;

(b) if so, the response of the Members at the Congress thereto; and

(c) the concessions and aid expected from the developed countries for the development of textile industry in this country in the light of the discussions and decisions taken at the said Congress ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) I said on that occasion, that advanced nations must try to implement the U.N. recommendation that they should give 1% of their GNP by way of assistance to the developing nations.

(b) The delegates present at the Congress were not expected to indicate their response to this.

(c) This would depend upon the efforts of the International Federation of Cotton and Allied Textile Industries to influence the various Governmental Organizations in their respective countries to the adoption of constructive actions towards the needs of the developing countries.

#### SEPARATION OF EXECUTIVE AND JUDICIAL FUNCTIONS IN RESPECT OF CUSTOMS AND EXCISE CASES

\*682. SHRI S. S. KOTHARI : Will the Minister of FINANCE be pleased to state :

(a) Whether the executive and judicial (adjudication) functions in respect of Customs and Excise Cases are performed by different officials or the same official;

(b) if so, why the separation of such powers has not been effected and adjudication functions assigned to a Tribunal; and

(c) the steps Government propose to take in this regard ?